

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

IN

APPEAL NO. 41 of 2024(SZ)

Petitioner : Smt. Usha Kumari. K, Kerala

Versus

Respondent(s) : The Kerala State Pollution Control Board & Others

VOLUME 1

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Dated this the 12th day of July 2024



Rema Smrithi VK
Standing counsel for KSPCB



4TH RESPONDENT

PRAVITHAMOL T. N
Environmental Engineer

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI CIRCUIT BENCH AT KOCHI**

Appeal No. 41 of 2024

Applicant(s):: Smt. Usha Kumari. K, Kerala

Versus

Respondents:: The Kerala State Pollution Control Board & Others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, DISTRICT
OFFICE, PATHANAMTHITTA, REPRESENTING THE 4th
RESPONDENT AS PER THE ORDER DATED 10.05.2024.**

I, Pravithamol T.N, Environmental Engineer do here by submit that I am authorized to represent the Kerala State Pollution Control Board, and that I am conversant with the facts of the above case and I may state as follows.

1. It is respectfully submitted that the undersigned (Environmental Engineer) is representing the 4th respondent in this application. Copy of the authorization letter is produced herewith and marked as **Annexure R4 (a)**.
2. The issue for consideration in O.A. 41/2024 is challenging the reinstatement of Environmental clearance (EC) on 17.02.2024 by the 2nd respondent, the State Environmental Impact Assessment Authority (SEIAA) in favour of the 5th respondent, the quarry owner.

3. Board's siting criteria for establishing new granite quarries are that there should be a minimum distance of 50 metres from the quarry to residences, places of worship, public buildings, public roads, river, lake, railway lines and bridges, as per Circular no. PCB/HO/CICULAR- 01/03/2017/B dated 10-10-2017. The Circular also states that applications for consent to operate can be considered for quarries which have obtained Environmental Clearance (EC) based on the siting criteria of 50 metres. A copy of the Circular is produced herewith and marked as **Annexure R4 (b)**.
4. An application for Consent to operate was received from the 5th respondent for quarry operations located in survey numbers 283/1, 283/2, 283/4, & 296/3 in Ezhumatoor village along with Valid Environmental Clearance, Letter of Intent (LOI) from Department of Mining and Geology, adequate fee & other relevant documents including village officer's certificate on 10.08.2022. The total extent of land was 0.9705 hectares. Based on this application, enquiry was conducted by Board officials on 25.08.2022. The quarry was not working during the time. It was noticed that there were 4 residences within 50m from the marked boundary pillars of the quarry. Out of the four residences, three residences were owned by the land owner. The fourth residential building was owned by Sri Vijayan located about 12 m from the quarry pillar. The residence of Sri. Vijayan was in damaged condition and seemed to be unfit for residential purposes during inspection. Certificates from the Village Officer and local body were collected regarding the occupancy of the fourth residence. As per the documents, the residence was not fit for residential purposes and was removed from the local body register. Copy of the orders are produced herewith and marked as **Annexure R4 (c) & R4 (d)**.

5. Consent to Operate was issued by the Board on 20.09.2022 vide order no. KSPCB/PTA/ICO/10008181/2022. A Copy of the consent is produced herewith and marked as **Annexure R4 (e)**. Copy of Environmental Clearance is produced herewith and marked as **Annexure R4 (f)**. A Copy of LOI is produced herewith and marked as **Annexure R4 (g)**. It was specified in the consent to operate that all the buildings within 50 metres have to be demolished before the start of quarry operation. The applicant submitted certificate from the Village Officer that these buildings were demolished by 15.10.2022 complying with the condition of consent. A copy of the Village Officer's certificate dated 10.07.2024 is produced herewith and marked as **Annexure R4 (h)**. This was further ensured during the inspection by Board officers on 10-7-2024.
6. Later Smt. Usha Kumari K, the Appellant submitted a request before the Board, dated 13.01.2023, to cancel the Consent issued from this office alleging that the 5th respondent had obtained the clearances by suppressing the material of facts. It was also reported that there are 200 residences within 50 to 150m from the quarry. Along with the request they submitted a copy of the "minutes of the meeting" of the local body stating that the local body decided to cancel the license issued to the quarry.
7. In the meantime the 5th respondent approached the Hon'ble High court against the nonrenewal of the local body license & obtained a judgment in WP(C) no. 12602/2023 dated 12.04.2023 directing the local body to consider the application for renewal of local body license. Later the

Secretary of the local body submitted a letter to the Board, dated 08.04.2024, informing that the Environmental clearance issued to the 5th respondent was suspended by the 2nd respondent for 6 months; and that the EC had been reinstated on 17.02.2024 and to take action. The consent to operate the quarry was issued from this office valid up to 31.07.2025. Hence the matter was communicated to the Secretary, Ezhumatoor Gramapanchayat on 08.04.2024. Copy of the communication dated 08.04.2024 is produced herewith and marked as **Annexure R4 (i)**.

8. The issue raised in this Appeal is that the reinstatement of the EC granted by the 2nd respondent was illegal. This respondent had issued the consent based on the relevant documents including Village officer's certificate, valid EC, LOI, etc.

Dated this the 12th day of July, 2024.



DEPONENT

PRAVITHAMOL T. N
Environmental Engineer

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE, CHENNAI CIRCUIT BENCH AT KOCHI**

APPEAL NO. 41 of 2024(SZ)

Applicant(s)

:: Smt. Usha Kumari. K

Respondents

:: The Kerala State Pollution
Control Board & Others

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R/K
4TH RESPONDENT

PRAVITHAMOL T. N
Environmental Engineer

Annexure R4 (a)

☎: General: 0471-2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം-695 004



KSPCB/1031/2024-SEE-1

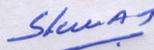
Date:13 /06/2024

AUTHORISATION

Sub:-Appeal No. 41 of 2024 before the Hon'ble NGT South Zone – filed by Smt. Ushakumari K regarding granite quarry of Sri. Krishna Pillai in Ezhumattoor village- Authorisation-

Appeal No. 41 of 2024 is filed by Smt. Ushakumari K regarding granite quarry of Sri. Krishna Pillai in Ezhumattoor village, Mallappilly taluk, Pathanamthitta district. The Environmental Engineer, District Office, Pathanamthitta is hereby authorised to represent the 4th respondent Member Secretary of the Board in Appeal No. 41 of 2024 SZ.

**For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD**


MEMBER SECRETARY

To

✓ The Environmental Engineer
District Office
Pathanamthitta

Copy to:

1. Adv.RemaSmrithiV.K.
No.2, Temple Glade Apartments
Kalakshetra Colony
Beach Road
Besant Nagar
Chennai-600090
2. Environmental Engineer,
Legal Cell, KSPCB Regional Office,
Ernakulam.



KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Patton P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

നം.പിസിബി/എച്ച്ഒ/സർക്കുലർ-01/03/2017/ബി

തീയതി: 10/10/2017

സർക്കുലർ

വിഷയം: ക്വാറികളെ സംബന്ധിച്ച കേരള സർക്കാരിന്റെ 22/06/2017-ലെ ജി.ഒ(പി) നം.25/2017 സംബന്ധിച്ച്

- സൂചന: 1. 13/06/2007-ലെ പിസിബി/റ്റിസി/ഡബ്ല്യുപി/236/2006 നമ്പർ സർക്കുലർ
- 2. 06/08/2014-ലെ പിസിബി/എച്ച്ഒ/ സർക്കുലർ/2014 നമ്പർ സർക്കുലർ
- 3. 29/08/2017 -ലെ 203-ാമത് ബോർഡ് മീറ്റിംഗ് തീരുമാനം

203-ാമത് ബോർഡ് മീറ്റിംഗിൽ ക്വാറികൾക്ക് പ്രവർത്തനാനുമതി/സ്ഥാപനാനുമതി നൽകുന്നതിനുള്ള ദുരപരിധി വിശദമായ ചർച്ചയ്ക്കു ശേഷം താഴെ പറയുന്ന പ്രകാരം ബോർഡ് അംഗീകരിച്ചു.

വിവിധ വകുപ്പുകൾ ക്വാറിയുടെ പ്രവർത്തനാനുമതിക്കായി വീടുകൾ, ആരാധനാലയങ്ങൾ, പൊതുകെട്ടിടങ്ങൾ, പൊതു റോഡ്, പുഴ, തടാകം, റെയിൽവേ ലൈൻ, പാലം എന്നിവയിൽ നിന്നും നിശ്ചയിച്ചിട്ടുള്ള ദുരപരിധി പലതരത്തിലായതിനാൽ സർക്കാർ ഈ വിഷയത്തിൽ ഒരു ഏകീകൃത നിലപാട് സ്വീകരിക്കണമെന്ന ഉദ്ദേശത്തോടെ ഈ വിഷയം വിശദമായി ചർച്ച ചെയ്ത് പ്രസ്തുത ദുരപരിധി 50 മീറ്റർ എന്ന് നിശ്ചയിക്കുകയും അതിന്റെ അടിസ്ഥാനത്തിൽ 22/06/2017-ലെ കേരള സർക്കാരിന്റെ ജി.ഒ.(പി) നം.25/2017 പ്രകാരം ക്വാറികൾക്ക് പെർമിറ്റ് നൽകുന്നതിനുള്ള ദുരപരിധി 50 മീറ്റർ ആക്കി വ്യവസായ വകുപ്പ് ഉത്തരവ് പുറപ്പെടുവിച്ചു. വ്യവസായ വകുപ്പിന്റെ ടി നോട്ടിഫിക്കേഷൻ കണക്കിലെടുത്ത് മൈനിംഗ് & ജിയോളജി വകുപ്പും ജില്ലാ എൻവയോൺമെന്റ് ഇംപാക്ട് അസ്സസ്സ്മെന്റ് അതോറിറ്റിയും (DEIAA) 50 മീറ്റർ ദുരപരിധി മാനദണ്ഡം മുൻനിർത്തി പെർമിറ്റ്/എൻവയോൺമെന്റൽ ക്ലിയറൻസ് നൽകി തുടങ്ങിയിരിക്കുന്നു. ആയതിനാൽ സർക്കാരിന്റെ ഉത്തരവ് അംഗീകരിച്ച് വീടുകൾ, ആരാധനാലയങ്ങൾ, പൊതുകെട്ടിടങ്ങൾ, പൊതു റോഡ്, പുഴ, തടാകം, റെയിൽവേ ലൈൻ, പാലം എന്നിവയിൽ നിന്നും 50 മീറ്റർ ദുരപരിധി നിശ്ചയിച്ച് ബോർഡിലും നടപ്പിലാക്കുവാൻ തീരുമാനിച്ചു. ഇതനുസരിച്ച് പെർമിറ്റ്/ എൻവയോൺമെന്റൽ ക്ലിയറൻസ് ലഭിച്ചിട്ടുള്ള അപേക്ഷകളിൽ 50 മീറ്റർ ദുരപരിധി കണക്കാക്കി തീരുമാനം എടുക്കാവുന്നതാണ്.

സർക്കുലർ തീയതി മുതൽ ബോർഡിൽ ലഭിക്കുന്ന അപേക്ഷകളിന്മേൽ മേൽ ദുരപരിധി പ്രകാരം നടപടി കൈകൊള്ളാവുന്നതാണ്.

ഒപ്പ്/-
ചെയർമാൻ

സ്വീകർത്താവ്

- 1. എല്ലാ മേഖല/ജില്ലാ ആഫീസ് മേധാവികൾക്കും
- 2. ഹെഡ് ഓഫീസിലെ എല്ലാ ടെക്നിക്കൽ ഓഫീസർമാർക്കും
- 3. IT Cell (ബോർഡിന്റു വെബ്സൈറ്റിൽ അപ്ലോഡ് ചെയ്യുന്നതിനായി)
- 4. ചെയർമാന്റെയും മെമ്പർ സെക്രട്ടറിയുടെയും കോൺഫിഡൻഷ്യൽ അസിസ്റ്റന്റ്
- 5. സ്റ്റോക്ക് ഫയൽ

ഉത്തരവിൻ പ്രകാരം

സീനിയർ എൻവയൺമെന്റൽ എഞ്ചിനീയർ - 2

ENGLISH TRANSLATION OF CIRCULAR NO. PCB/HO/Circular-01/03/2017/B DATED : 10.10.2017

No.PCB/HO/Circular-01/03/2017/B

Date :10.10.2017

Circular

Subject : Government of Kerala GO (P) dated 22/06/2017 regarding quarries No.25/2017 Regarding.

Reference: 1. Circular No. PCB/TC/WP/236/2006 dated 13/06/2007.

2. Circular No. PCB/HO/Circular/2014 dated 06/08/2014.

3. 203rd Board Meeting Resolution dated 29/08/2017.

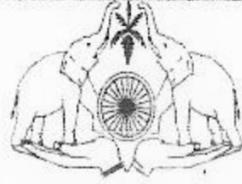
In the 203rd Board meeting, the distance limit for grant of operating permit/establishment permit to quarries was approved by the Board after detailed discussion as follows.

As the distance limit from houses, places of worship, public buildings, public road, river, lake, railway line and bridge has been fixed by various departments for permission of quarrying, the said distance limit has been decided as 50 meters with the intention of taking a uniform stand on this matter by discussing the matter in detail and on the basis of 22/ 06/2017 Government of Kerala GO(P) No. As per 25/2017, the Industries Department has issued an order increasing the distance limit for issuing permits to quarries to 50 meters. In view of the above Notification of the Industries Department, the Mining & Geology Department and the District Environment Impact Assessment Authority (DEIAA) have started issuing permits/environmental clearances prior to the 50 meter distance criteria. Therefore, it was decided to implement the board by setting a distance limit of 50 meters from houses, places of worship, public buildings, public roads, rivers, lakes, railway lines and bridges as approved by the government order. According to this, the decision can be taken by calculating the distance limit of 50 meters in the applications which have received permit/environmental clearance. Applications received by the Board from the date of circular can be processed as per distance limit.

Chairman

By order

Senior Environmental Engineer



നമ്പർ.400353/PTEX08/GPO/2022/1423/(1)

എഴുമറ്റൂർ ഗ്രാമ പഞ്ചായത്ത് ഓഫീസ്

തെളളിയൂർ
തെളളിയൂർ.പി.ഓ
പത്തനംതിട്ട

Phone No:04692650528

E-mail:ezhumattoorpanchayat@gmail.com

തീയതി : 04/08/2022

പ്രേഷകൻ

സെക്രട്ടറി

സ്വീകർത്താവ്

E R VIJAYAN

EETTTIKKAL, PERUMPETTI, 3, Chalappally, 689586, Pathanamthitta, Kerala

സർ,

വിഷയം:- വസ്തുനികുതി ഇളവ് ചെയ്യലും ഒഴിവാക്കലും,പൊളിച്ചുകളയുകയോ നശിപ്പിക്കുകയോ ചെയ്ത കെട്ടിടങ്ങളെ സംബന്ധിച്ച നോട്ടീസ്/റിപ്പോർട്ട്

സൂചന:- ഈ ഓഫീസിൽ താങ്കൾ സമർപ്പിച്ച SC3-1423/2022 നമ്പർ അപേക്ഷ.

എഴുമറ്റൂർ ഗ്രാമപഞ്ചായത്തിൽ വാർഡ് 3 ൽ ശ്രീ.ഇ ആർ വിജയൻ, ഊട്ടിക്കൽ, ചാലാപ്പള്ളി എന്നയാളുടെ ഉടമസ്ഥതയിലുള്ള 180 ആം നമ്പർ കെട്ടിടത്തെ പഞ്ചായത്ത് അസസ്സ്‌മെന്റ് രജിസ്റ്ററിൽ നിന്ന് 2022-2023 ഒന്നാം പകുതി മുതൽ നീക്കം ചെയ്തിട്ടുള്ള വിവരം അറിയിക്കുന്നു

വിശ്വസ്തയോടെ,

മാലിനി ജി പിള്ള

അസിസ്റ്റന്റ് സെക്രട്ടറി

Signature Not Verified
Digitally signed by MALINI G PILLAI
Date: 2022.08.04 12:22:37 IST
Reason: ILGMS Govt. of Kerala

Annexure R4 (c)

**ENGLISH TRANSLATION OF LETTER
NO.400353/PTEX08/GPO/2022/1423/(1) DATED 04.08.2022
FROM SECRETARY EZHUMATTOOR
GRAMAPANCHAYATH**

From

Secretary

Ezhumattoor

To,

E R VIJAYAN
EETTIKKAL,
PERUMPETTI,3,
Chalappally, 689586,
Pathanamthitta, Kerala

Subject :-Exemption of Property Tax, shall be repealed Regarding buildings damaged or destroyed

Notice/Report.

Reference :- 1. Application No. SC3-1423/2022 filed by you in this office.

In Ezhumattoor Gram Panchayat, Ward 3, this is to inform that building number 180 owned by Mr. E R Vijayan, Ootykal, Chalapally has been removed from the Panchayat Assessment Register from the first half of 2022-2023.

Yours faithfully

Malini G Pillai
Assistant Secretary

മുഖ്യമന്ത്രിയുടെ ഉപദേശം പ്രകാരം സിദ്ധപ്പെടുത്തുന്നു.

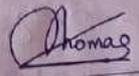
ബഹുമാനപ്പെട്ട വിഭാഗത്തിൽ അദ്ധ്യക്ഷൻമാർ.

നിരവധി തീയതികൾ 296/3, 283/1, 283/2, 283/4 : ന്നു
പെട്ട 0.9705 ഹെക്ടർ സ്ഥലം പാവനമനത്തിനായി
അടയാളപ്പെടുത്തിയിട്ടുള്ളതാണ്. ഈ പുരയിടങ്ങൾ
വർക്കാരും പുറമ്പോക്കും, വിഴുറ്റി, വനപ്പുഴി, മറ്റും
പ്രൊഡക്ഷൻ കമ്പനിയുടെ ഉടമസ്ഥതയിൽ
പാവനമനത്തിനായി അടയാളപ്പെടുത്തിയ ഭാഗം
ത്തിന് 50 ടീച്ചർ (അമ്പത് ടീച്ചർ) പുരയിടത്തിൽ വർക്കാരും,
ഇതര സ്വന്തം സ്ഥലങ്ങളും, അനുബന്ധങ്ങളും
സ്വന്തം ഭാഗം, അധികാരപ്പെടുത്തലും, ജലസേചനം
യോടു കൂടി ഉപയോഗിക്കാൻ കഴിയുന്ന വിധം സിദ്ധപ്പെടുത്തുന്നു.


VILLAGE OFFICER
EZHUMATTOOR

ഈ സിദ്ധപത്രം വെട്ടു ഉടമയായ ശ്രീ. ശങ്കരൻ
നമ്പൂഴ്വാർ ശ്രീ. കൃഷ്ണകൃഷ്ണൻ 2019 ജൂൺ മാസം
6-നു തീർത്ത് നൽകിയിരിക്കുന്ന സമയപത്രം.
അത് അടിസ്ഥാനത്തിൽ പൊതുജനങ്ങൾക്ക് ഉപയോഗം
യോർഡ് പണയത്തിൽ അടിയന്തിരമായി
മിടുക്കുതരുന്നു.




03/6/2022
VILLAGE OFFICER
EZHUMATTOOR

**ENGLISH TRANSLATION OF LETTER NO. 180/2022
DATED 03.06.2022 FROM SECRETARY EZHUMATTOOR
GRAMAPANCHAYATH**

No. 180/2022

In Mavelikkara taluk Thazhakkara Village, Meleth Lakshmi Bhawan, on the basis of an application filed by C.Krishna Pillai, a site inspection was conducted and in this village Block No. 27 under Survey No. 296/3, 283/1, 283/2, 283/4 and in this village under Tanda No. 4875, Mallapally Kakaka/48 in survey no. 296/1 of 4.05 R plot in the same name of T Thandapper, less than 50 meters from the boundary of the property held in the name of Salim Rauthar son of Haji Ali Rauthar, son of Haji Ali Rauthar, in the Kottangal Kara, Kottayaman, taluk, in the same name as Survey No. 296/1, 6336- House No. Kakaka/47 situated at 12.00 R in Re Survey No. 296/2 of Tandapur and Building No. 4875 at 51.00 R of Pura Plot in Re Survey No. 298/1 in Block No. 27 of Tandapur and 6594- As per No. 6594 it is certified that the house No. 6594 in Ettikal house in the name of E R Vijayan at a distance of about 20 meters is currently uninhabitable and there are no other habitable buildings.

Block 27 at Ezhumattoor Village Reserve No. An area of 0.9705 ha in 296/3, 283/1, 283/2 and 283/4 is marked for rock mining. These homesteads are not included in government reserve, surplus land, forest land and food production area. The information attests that there are no government, non-public institutions, places of worship, public road, railway line, water reservoir or houses within 50 meters (fifty meters) of the area marked for quarrying.

This certificate is based on the consent letter issued by Mr. Salim to Mr. Krishna Pillai on 6th May 2019, and this is given to the pollution control board office Pathanamthitta office.

Village officer
Ezhumattoor

Annexure R4 (e)

FILE NO : KSPCB/PT/ICO/10008181/2022

Date of issue : 20-09-2022



KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. : 10008181

Dated : 23-07-2022

To

**QUARRY OWNED BY KRISHNA PILLAI
EZHUMATTOOR VILLAGE, MALLAPALLY TALUK, PATHANAMHITTA DISTRICT,
KERALA**

Consent No. : KSPCB/PT/ICO/10008181/2022

Valid Upto : 31-07-2025

1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit

1	VALIDITY	31-07-2025
2	Name and Address of the establishment	QUARRY OWNED BY KRISHNA PILLAI EZHUMATTOOR VILLAGE, MALLAPALLY TALUK, PATHANAMHITTA DISTRICT, KERALA
3	Occupier Details	KRISHNA PILLAI C MELATHULEKSHMI BHAVAN, VAZHUVADY, THZHAKARA ALAPPUZHA-690102
4	Local Body	EZUMATTOOR
5	Survey Number	283/1, 283/2, 283/4, 296/3
6	Village	Ezhumattoor
7	Taluk	Mallappally
8	District	PATHANAMTHITTA
9	Capital Investment(Rs in Lakhs)	148.07999999999998
10	Scale	Small
11	Category	RED
12	Annual fee(Rs)	25000.0
	Total Fee remitted(Rs)	123300.0
13	Activity	BUILDING STONE-380 Metric Tonnes/Day (Extent of quarry -0.9705 Ha)
14	Machinery details	MACHINERY DETAILS EXCAVATOR WITH BREAKER - 2 (NOS)- 185 HP JACK HAMMER -2 (NOS)- 50 HP BOX COMPRESSOR- 1 (NOS) 86 -HP

GENERAL CONDITIONS

1. This Consent is issued based on the Judgement dated 25-10-21 of the Honourable Supreme Court of India in CA no. 6273 of 2021 and connected matters, order dated 14-12-2021 of the Honourable Supreme Court in MA no. 1904 of 2021, Judgement dated 10-11-2021 of the Honourable High Court of Kerala in WP(C) 2773 of 2021 and Judgement dated 10-12-2021 of the Honourable High Court of Kerala in WP(C) 27178 of 2021.
2. This Consent is issued subject to any order passed by the Honourable Supreme Court ,Honourable National Green Tribunal, Honourable High Court of Kerala in connected matters.
3. The consent unless withdrawn earlier and subject to condition no. 1 & 2 shall be valid up to 31/07/2025. For renewal of consent, application may be submitted online 2 months in advance of expiry of validity date.
4. Quarrying shall be done only within the area marked in the approved location plan attached .No change, deviation or alteration that may affect the environment, extent and location of quarry shall made. Any change in particulars furnished in the application/the identity of the occupier/ authorized agent is to be intimated to the Board forthwith.
5. A minimum distance of 50 m shall be kept from the boundary of quarry area to residential buildings, places of worship, public buildings, public road having vehicular traffic, river or lake, railway line and bridges.
6. The applicant shall put up sign boards near the main entrance of the plant to display consent number & validity.
7. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.
8. Fencing shall be provided around the boundary of quarry and shall be maintained properly.
9. After completion of excavation at any site, the abandoned quarry shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.
10. Quarrying activity shall not be carried out during night hours.
11. PM10 in ambient air at the boundary of quarry shall not exceed 100 micrograms per cubic meter and PM2.5 in ambient air at the boundary shall not exceed 60 micrograms per cubic meter.
12. The Sound level (Leq) at 1m outside the boundary of the site shall not exceed the ambient noise standards applicable to the adjoining areas.
13. The consent issued from the Board shall be valid only for a period when all other statutory or necessary clearances from other concerned authorities are valid.
14. The applicant shall comply with the instructions that the Board may issue from time to time regarding the prevention and control of Air, Water, Land and Sound Pollution.
15. Regular wetting of the roads in the premises of the quarry and approach roads near the quarry shall be done for avoiding excessive dust emission within and outside the boundary of the unit.

16. Products shall be transported with proper cover and/or after wetting to prevent spreading of dust

17. The small built structures within the distance of 50m from the quarry boundary should be demolished prior to commencement of operation.

Validity unknown
Digitally signed by SUCHITRA V
Date: 2022.09.20 17:09:37 IST

SIGNATURE OF ISSUING AUTHORITY

ENVIRONMENTAL ENGINEER

SITE PLAN OF QUARRY OWNED BY,
Sri. C.KRISHNA PILLAI, MELETHU LEKSHMI BHAVAN, THAZAHAKARA, THAZAHAKARA PO, ALAPPUZHA, Sy no-283/1,2,4,296/3

SIGNATURE OF APPLICANT
C.KRISHNA PILLAI -

SIGNATURE OF ENGINEER:-

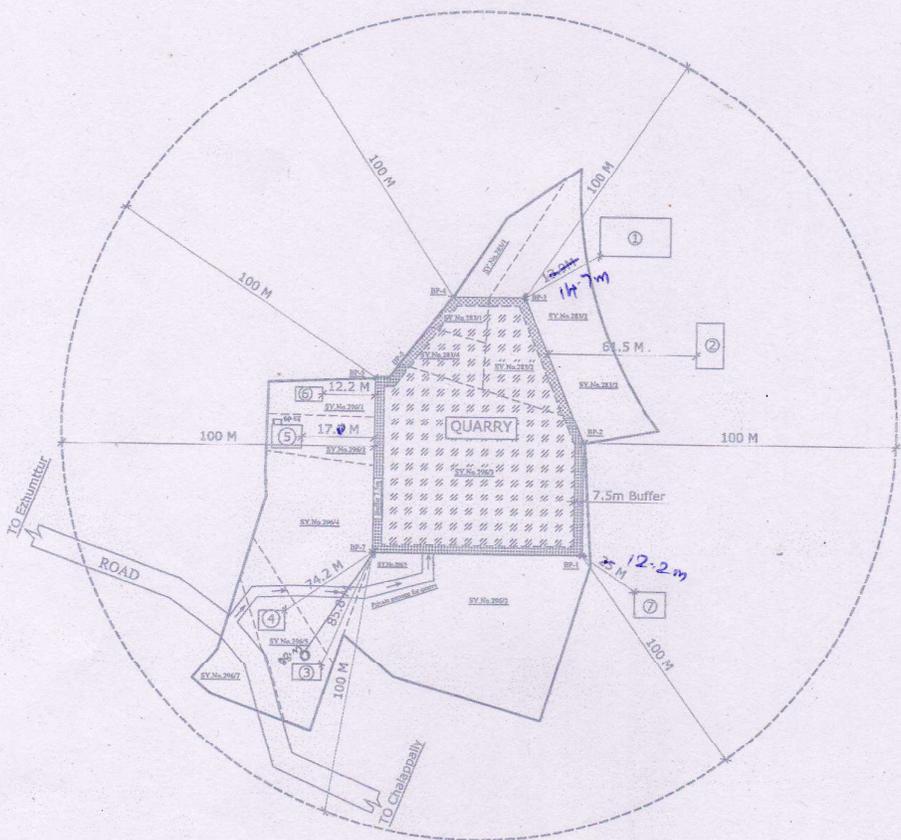
Siju D
Civil Engg
Licensed Supervisor II
Reg No: E-5031/15/58-28204/L

- ① OWN BUILDING
- ② EX:RESI: SURESH CS CHARIVU PURAYIDATHIL
- ③ EX:RESI: MOHAN KURUP PULLAMVILAYIL
- ④ EX:RESI: BUILDING SASI KUZHIPATHALIL
- ⑤ EX:OWN BUILDING
- ⑥ OWN BUILDING
- ⑦ PARTIAL DAMAGED PLOT & BLDG. BY VIJAYAN

ALL DIMENSIONS ARE IN METRES
Name of project:
SITE PLAN OF QUARRY OWNED BY,
Sri. C.KRISHNA PILLAI
MELETHU LEKSHMI BHAVAN
THAZAHAKARA
THAZAHAKARA PO
ALAPPUZHA

DRG: SITE PLAN
Sheet no.1 | Scale 1:100 | Date :
District-Pathanamthitta | Taluk-Mallappallil
Village-Ezhumattur | Panchayathu-Ezhumattur
Ward no-3 | Sy no-283/1,2,4,296/3
Land area - 02.13Ha | Built-up area- 0.9705 Ha

Drawn by
Siju Dayananth
paraveetil
Mob:9539743777



APPROVED LOCATION PLAN

SUCHITRA V Digitally signed by SUCHITRA V
Date: 2022.09.20 17:08:16 +05'30'

ENVIRONMENTAL ENGINEER



ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Kerala)

To,

The Proprietor
BUILDING STONE QUARRY OF MR C KRISHNA PILLAI
Melathu Lakshmi Bhavan, Thazhakkara P.O, Alappuzha, -689586

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/KL/MIN/165625/2020 dated 30 Jul 2020. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22B001KL159574
2. File No.	1440/EC1/2019/SEIAA
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Granite Building Stone Quarry of Mr. C. Krishna Pillai (Conversion ToR- EC)
7. Name of Company/Organization	BUILDING STONE QUARRY OF MR C KRISHNA PILLAI
8. Location of Project	Kerala
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 20/07/2022

(e-signed)
Dr. Venu V IAS
Member Secretary
SEIAA - (Kerala)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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सत्यमेव जयते

**PROCEEDINGS OF THE
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY – KERALA, THIRUVANANTHAPURAM**

*(Present : Dr.H.Nagesh Prabhu IFS (Retd), Chairman, Shri.K.Krishna Panicker,
Member, Dr.V.Venu IAS, Member Secretary)*

Sub:SEIAA - Environmental Clearance for the Granite Building Stone Quarry of Sri. C. Krishna Pillai for an area of 0.9705 Ha in Block No - 27, Re-Survey Nos. 283/1pt, 283/2pt, 283/4, 296/3pt of Ezhumattoor Village, Mallapally Taluk, Pathanamthitta District, Kerala - Granted – Orders issued.

State Level Environment Impact Assessment Authority, Kerala

Proposal No. SIA/KL/MIN/165625/2020

File No. 1440/EC1/2019/SEIAA

Ref: 1. Application received from Sri. C.Krishna Pillai on 30.07.2020

2. Minutes of the 127th SEAC meeting held on 28th to 30th April, 2022.

3. Minutes of the 114th SEIAA meeting held on 25th, 26th May and 1st June 2022

4. G.O(Rt.) No.29/2019/Envvt dt.12.04.2019.

ENVIRONMENTAL CLEARANCE NO. 53/Q/2022

Sri. C.Krishna Pillai, Melathu Lakshmi Bhavan, Thazhakkara P.O, Alappuzha - 690102, submitted an application for Environmental Clearance via PARIVESH on 30.07.2020, for the Granite Building Stone Quarry for an area of 0.9705 Ha, in Block No - 27, Re-Survey Nos. 283/1pt, 283/2pt, 283/4, 296/3pt of Ezhumattoor Village, Mallapally Taluk, Pathanamthitta District, Kerala. The project details are as follows:

SL.No.	Particulars	Details
1	Name of the Project	Granite Building Stone Quarry Project of Sri. C.Krishna Pillai
2	Proposed Activity	Mining of Granite Building Stone
3	Name of the Sector &	Non Coal mining,

	Schedule No. (in the EIA Notification, 2006)	Activity 1(a), Category B2			
4	Name & Address of the Project Proponent	Sri. C.Krishna Pillai, Melathu Lakshmi Bhavan, Thazhakkara P.O, Alappuzha - 690102			
5	Project Location				
	a) Block No.	27			
	Re-Survey Nos:	283/1pt, 283/2pt, 283/4, 296/3pt			
	b) Village	Ezhumattoor			
	c) Taluk	Mallapally			
	d) District	Pathanamthitta			
6	Geo Co-ordinates	Latitude 9°25'8.44"N to 9°25'12.27"N Longitude 76°43'35.84"E to 76°43'39.33"E			
7	Extent (Hectare)	0.9705			
8	Expected Project Cost	₹ 14,808,000			
9	Production Capacity	115141.7 tonnes/Annum (as per Approved Mine Plan)			
10	Field Inspection Details	Date of Field Inspection : 27.10.2020			
11	Cost of CER	Year Period	Activity	Implementation Cost	Maintenance Amount
			Water dispenser with RO Water Purifier for Govt. Ayurvedic dispensary,	50,000	5,000 per year Up to validity period of the

		First Year	Ezhumattoor <u>Specification</u> (Water dispenser, Stainless Steel SS 304, Capacity- 0-25 (Liter/hour)		EC (3 year lease period)
			Installation of 4 KW Solar unit for Govt. Ayurvedic dispensary, Ezhumattoor	2,00,000	5,000 per year Up to validity period of the EC
			<u>Specification of 4 Kw On – Grid Solar System</u> (Solar Power Plant- 4 Kw, PV module in Watt- 335w, Solar Panel Qty – 12 nos. Solar on Grid Inverter – 5 KW, MC4 Connector- 8 Pair, DC Cable – 100 Mtr, Space required 24 Sqm)		(3 Year lease period)
			Composing Bin for Government. Ayurvedic dispensary, Ezhumattoor <u>Specification</u> (Wet Waste Organic Composting Green Bin Capacity- 400 Lit)	1,00,000	Up to validity period of the EC (3 Year lease period)
	Second	Installation of 4 KW Solar unit for Community Health centre Ezhumattoor <u>Specification of 4 Kw On – Grid</u>	3,00,000	5,000 per year Up to validity period of the EC	

		year	<u>Solar System</u> (Solar Power Plant- 4Kw, PV module in Watt- 335w, Solar Panel Qty – 12 nos, Solar on Grid Inverter- 5 KW, MC4 Connector - 8 pair, DC Cable – 100 Mtr, Space required 24 Sqm)		(3 year lease period)
			Total	6,50,000 ₹	60,000 ₹
			Grand Total	7, 10,000 ₹ INR	
12	Validity	3 years from the date of execution of the mining lease from the Mining & Geology Department as per SO 1807(E) dated 12.04.2022 of MoEF & CC			

2. In the 127th SEAC meeting held on 28th to 30th April, 2022, the Committee verified the documents submitted by the proponent and found them satisfactory. The nearest built structure is at a distance of 56.3 m. The Committee discussed the field inspection report and recommended EC for a period of 3 years subject to the following Specific Conditions in addition to the General Conditions

- Measures incorporated in the CER should be implemented in total during the first two years and it should be operated and maintained during the subsequent years till the mine closure plan is implemented in total.
- Garland drain should be provided all around the project area with intermittent silt traps, siltation ponds and outflow channel connecting natural drain.
- The garland drain along with silt traps, siltation ponds and outflow channel should be desilted periodically to avoid obstruction of overland flow and geotagged photo of the same should be uploaded in the Half Yearly Compliance Report (HYCR).
- Impact of vibration due to blasting on the nearest houses and built structures should be monitored in terms of Peak Particle Velocity and amplitude for maximum charge per delay and included in the Half Yearly Compliance Report.

- e. The Green belt development in the buffer should be done in the first year of the project itself with indigenous plants and it should be nurtured and maintained in subsequent years.
 - f. The small built structures within the distance of 50m from the project boundary should be demolished prior to commencement of mining.
 - g. The outflow channel should be connected to a natural drain which should be maintained properly to avoid runoff along the road during rains
 - h. The proponent should discharge the outflow from the quarry to the way-side public drain only after obtaining permission from the LSG.
 - i. The overburden dump should be located in the lower elevation area of the project site.
3. In the 114th SEIAA meeting held on 25th, 26th May and 1st June 2022, the Authority decided to issue Environmental Clearance for a project life of 3 years for the quantity mentioned in the approved Mining Plan subject to the following Specific Conditions in addition to the General Conditions.
- i. *The proponent shall carry out quarrying as per the approved Mining Plan and the proponent should strictly follow the Kerala Minor Mineral Concession Rules 2015 and amendments thereby.*
 - ii. *The EC shall be valid from the date of execution of permit/lease from the Department of Mining and Geology. The copy of the lease order should be provided to the SEIAA before commencing the mining activity.*
 - iii. *Measures incorporated in the CER should be implemented in total during the first two years and it should be operated and maintained during the subsequent years till the mine closure plan is implemented in total.*
 - iv. *Garland drain should be provided all around the project area with intermittent silt traps, siltation ponds and outflow channel connecting natural drain.*
 - v. *The garland drain along with silt traps, siltation ponds and outflow channel should be desilted periodically to avoid obstruction of overland flow and geotagged photo of the same should be uploaded in the Half Yearly Compliance Report (HYCR).*

- vi. *Impact of vibration due to blasting on the nearest houses and built structures should be monitored in terms of Peak Particle Velocity and amplitude for maximum charge per day and included in the Half Yearly Compliance Report.*
- vii. *The Green belt development in the buffer should be done in the first year of the project itself with indigenous plants and it should be nurtured and maintained in subsequent years.*
- viii. *The small built structures within the distance of 50m from the project boundary should be demolished prior to commencement of mining.*
- ix. *The outflow channel should be connected to a natural drain which should be maintained properly to avoid runoff along the road during rains*
- x. *The proponent should discharge the outflow from the quarry to the way-side public drain only after obtaining permission from the LSG.*
- xi. *The overburden dump should be located in the lower elevation area of the project site.*
- xii. *As per OM no F.No.22-65/2017-IA.III dated 30th September 2020, under Corporate Environmental Responsibility (CER) the project Proponent shall prepare an Environment Management Plan (EMP) as directed by SEAC during appraisal, covering the issues to address the environmental problems in the project region, indicating both physical and financial targets year wise. The EMP shall be implemented in consultation with local self government Institutions. The indicated cost for CER shall be 2% of the project cost depending upon the nature of activities proposed. The follow up action on implementation of CER shall be included in the Half Yearly Compliance Report which will be subjected to field inspection at regular intervals. A copy of the approved EMP shall be made available to the concerned Panchayat for information and implementation support.*
- xiii. *In the wake of occurrence of large scale landslides in the state, as per the information provided by the Department of Mining & Geology, it is directed to use only NONEL (Non Electrical) technology for blasting to reduce the vibration of the ground, which is one of the causative factors that triggers*

landslides, formation of cracks in the surrounding buildings and disturbance to human and wildlife.

- xiv. *As per the directions contained in the OM F.No.22-34/2018-IA.III dated 16th January 2020 issued by MoEF&CC, in obedience to the directions of the Hon'ble Supreme Court the Project Proponent shall, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The compliance of this direction shall be included in the Half Yearly Compliance Report which will be monitored by SEAC at regular intervals.*
- xv. *The violation of EC condition may lead to cancellation of EC and action under The Environment (Protection) Act 1986.*

4. Environmental Clearance as per the EIA Notification 2006 is hereby accorded for the Granite Building Stone Quarry Project of Sri. C.Krishna Pillai, Melathu Lakshmi Bhavan, Thazhakkara P.O, Alappuzha - 690102, for an area of 0.9705 Ha, in Re-Survey Nos. 283/1pt, 283/2pt, 283/4, 296/3pt of Ezhumattoor Village, Mallapally Taluk, Pathanamthitta District, Kerala for the quantity mentioned in the approved Mining Plan, for 3 years from the date of execution of mining lease/permit from the Mining & Geology Department subject to the Specific Conditions in Para 3 above, and all the environmental impact mitigation and management measures undertaken by the Project Proponent in the Form I, EMP, PFR and Mining Plan submitted to SEIAA. The assurances and clarifications given by the proponent will be deemed to be a part of this Proceedings as if incorporated herein. Also the General Conditions for projects stipulated for mining (items 1 to 57), mentioned below will be applicable and have to be strictly adhered to.

5. The Environmental Clearance issued will also be subject to full and effective implementation of all the undertakings given in the Application Form, mitigation measures as assured in the Environment Management Plan and the mining features including Progressive Mine Closure Plan as submitted with the application. The above undertakings and the conditions and the undertakings in (Mining), (Blasting), (Mines Drainage), (Stacking of Mineral rejects and Disposal of waste), (Environment Management Plan) & (Progressive

Mine Closure Plan) of the Mining Plan as submitted will be deemed to be part of this Proceedings as conditions as undertaken by the proponent, as if incorporated herein.

6. Validity of the Environmental Clearance will be **Three (3) years** from the date of execution of the mining lease as per SO 1807(E) dated 12.04.2022 of MoEF & CC, subject to inspection by SEIAA on annual basis and compliance of the conditions, subject to earlier review of EC in case of violation or non-compliance of conditions or genuine complaints from residents within the security area of the quarry.

7. Compliance of the conditions herein will be monitored by the State Level Environment Impact Assessment Authority or its authorised offices and also by the Regional Office of the Ministry of Environment, Forest & Climate Change, Govt. of India, Bangalore. Necessary assistance for entry and inspection should be provided by the Project Proponent and those who are engaged or entrusted by him to the staff for inspection or monitoring. Instances of violation if any shall be reported to the District Collector, Pathanamthitta.

8. The Half Yearly Compliance Report (HYCRs) with its contents, covering letter, compliance report and environmental monitoring data have to be uploaded in the Parivesh portal & the website of the proponent. The HYCR with the name of the project, EC No and date, period of submission and should be sent to the Regional Office of MoEF & CC & to SEIAA by email only at email ID rosz.bng-mefcc@gov.in & seacseiaakerala@gmail.com respectively. Hardcopy of HYCRs shall not be acceptable.

9. The given address for correspondence with the authorised signatory of the project is Sri. C.Krishna Pillai, Melathu Lakshmi Bhavan, Thazhakkara P.O, Alappuzha – 690102.

GENERAL CONDITIONS

1. The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.
2. All the statutory clearances should be obtained, as applicable, by the project proponent from the respective competent authorities including that for blasting and storage of explosives. Copies of all statutory clearances shall be submitted along with First Half Yearly Compliance Report.

3. The project proponent should advertise in news papers that the project has been accorded Environmental Clearance and copies of clearance letters are available in the Office of State Environment Impact Assessment Authority (SEIAA) and on the website of the Authority at www.seiaakerala.in. The advertisement should be in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language. The advertisement should be made within 10 days from the date of receipt of the Environmental Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.
4. The proponent shall send a copy of the EC to concerned Grama Panchayat/ District Panchayat/ Municipality/ Corporation/ Urban Local Body and also to the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The Environmental Clearance shall also be uploaded on the website of the company.
5. The lease area shall be fenced with barbed wire to a minimum height of 4ft around, before starting mining. All the boundary indicators (boards, markings, etc) shall be conspicuous and maintained at all times.
6. The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font size of not less than 40. Sign board with extent of lease area and boundaries shall be depicted at the entrance of the quarry, visible to the public.
7. Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department. Mats to reduce fly rock blasts to a maximum of 10 PPV should be provided.
8. Warning alarms indicating the time of blasting (to be done at specific timings) has to be arranged stipulated by Explosive Department.
9. Access roads to the quarry shall be black topped to contain dust emissions that may arise during transportation of materials. The transportation of minerals should be done in covered trucks to contain dust emissions.
10. A separate Environmental Management Cell (EMC) with suitable qualified personnel should be set-up under the chairmanship of a Senior Executive,

who will report directly to the Head of the Organization. The Cell should have representative of Biodiversity Management Committee of the Panchayath and a representative of NGO, if any active in the area. The EMC should meet at least once in six months and review the activities and minutes should be a part of the compliance report.

11. Quarrying has to be carried out as per approved mining plan with the suggestions from SEAC incorporated and following KMMC rules 2015 and the Amendments thereby.
12. The quarrying operation shall be restricted between 7 AM and 5PM
13. Rain Water Harvesting facility should be installed as per the prevailing provisions of KMBR/KPBR, unless otherwise specified. Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project.
14. Maximum depth of mining shall be as per the mining plan and as per specific direction of SEAC after field inspection. The maximum depth of mining should not be deeper than the local ground water table. No mining operations should be carried out at places having a slope greater than 45°.
15. The height of any bench shall not exceed five meters and breadth shall not be less than the height.
16. The Project proponent shall ensure that no perennial or intermittent natural water course and/or water resources are obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
17. A minimum buffer distance specified as per existing rules and statutory orders shall be maintained from the boundary of the quarry to the nearest dwelling unit or other structures, and from forest boundaries or any other ecologically_sensitive and archeologically_important areas or the specific distance specified by SEIAA in EC as per the recommendations of SEAC depending on specific local conditions.
18. The proponent should plant seedlings at least 5 times of the loss of trees that has occurred while clearing the land for the project and follow planting measures as suggested by SEAC. Suitable avenue trees should be planted

along the sides of the approach road and internal roads and open parking areas, if any. Preference should be given to endemic native and fruit bearing species. Planting in buffer areas should be taken up beforehand. Proper upkeep and maintenance of planted seedlings shall be ensured by the project proponent.

19. The proponent should ensure that the vegetation in the buffer is retained, maintained and strengthened with additions of native broad leaved plants.
20. Eco-restoration including the closure of mine as per the progressive closure plan and final closure plan shall be done at the cost of the project proponent. This eco-restoration should follow scientific standards available for restoration, full recovery of the original vegetation and improving the resilience of different ecosystems. Overburden materials should be managed within the site and used for reclamation of mined pit as per mine closure plan / specific conditions.
21. At least 10 percent out of the total excavated pit area should be retained as water storage areas and the remaining area should be reclaimed with stacked dumping and overburden and planted with suitable indigenous plant species, if no other specific condition on reclamation of pit is stipulated in the E.C. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining.
22. Control measures on noise and vibration prescribed by KSPCB should be implemented. Quarrying activities should be limited to day time as per KSPCB guidelines/specific conditions.
23. Periodical monitoring of the vibration at specified location (preferably at a distance of 50 m and 100 m) to be conducted and records kept for inspection. This could also form a part of the compliance reports.
24. Speed of trucks entering or leaving the mine site is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
25. Acoustic enclosures should be provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standard limit indicated by CPCB/KSPCB.

26. Blasting should be done in a controlled manner using NONEL technique as specified by the regulations of Petroleum and explosive safety organization (GOI) or any other concerned authorized agency. A licensed person should supervise/ control the blasting operations.
27. Measures should be taken for maintaining noise levels below 85 dBA in the work environment.
28. Project proponent should obtain necessary prior permission of the competent authorities for drawing requisite quantity of surface water and ground water for the project.
29. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the six monthly compliance reports to SEIAA.
30. Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps, to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, and for green belt development etc. The drains shall be regularly desilted and maintained properly, particularly after monsoon.
31. Regular monitoring of ground water level and quality shall be carried out around the mine area during mining operation. If any stage ,if it is observed that ground water table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
32. Garland drains and silt traps are to be provided in the slopes around the core area to channelize storm water. De-silting of Garland canal and silt traps have to be attended on a daily basis. A labour has to be specifically assigned for the purpose. The proponent shall ensure the quality of the discharging storm water as per the General Effluent Discharge Standards of CPCB.
33. In the case of any change(s) in the scope of the project, extent, quantity, process of mining technology involved or in any way affecting the environmental parameters/impacts as assessed, based on which the E.C was

issued, the project would require a fresh appraisal by this Authority, for which the proponent shall apply and get the approval of this Authority. In the case of transfer of ECs, the matter shall be intimated and get the approval from the Authority as per the existing norms.

34. The stipulations by Statutory Authorities under different Acts and Notifications should be complied with, including the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
35. The top soil, if any, shall be temporarily stored at earmarked place (s) and used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The maximum height of the dumps shall not exceed 8m and width 20m and overall slope of the dumps shall be maintained at 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. At critical points, use of geo textile shall be undertaken for stabilization of the dump. Protective wall or gabions should be made around the dump to prevent erosion / flow of sediments during rains. The entire excavated area shall be backfilled.
36. All the mining equipment used in Mining like backhoe loaders and excavators cause pollution and hence shall be serviced regularly & maintained for their efficient functioning and for reducing pollution. Disposal of spent oil from diesel engines should be as specified under relevant Rules/ Regulations.
37. All vehicles used for transportation and within the mines shall have 'PUC' certificate from authorized pollution checking centre. Washing of all vehicles shall be inside the lease area. .
38. Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution such as haul road, loading and unloading points and transfer points and having high levels of PM₁₀ and PM_{2.5}. Monitoring of Ambient Air Quality to be carried out based on the Notification 2009, as amended from time to time by the Central Pollution

Control Board.

39. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement at project site, parking area, on haul roads, loading and unloading and at transport points should be provided and properly maintained.
40. Corporate Environmental Responsibilities (CER) as prescribed by SEIAA/SEAC should be carried out leading to Environmental stability of the Project region. The activities carried out under CER should be a part of the half yearly compliance report. The certificates from the beneficiaries, if the CER part is completed should also be submitted to the State Environment Impact Assessment Authority (SEIAA) along with year wise expenditure .
41. The project proponent is responsible for implementing all the provisions of labour laws applicable from time to time to quarrying /Mining operations. The workers on the site should be provided with on-site accommodation or facilities at a suitable boarding place, protective equipment such as ear muffs, helmet, etc.
42. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
43. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. The report of health surveillance programme should be included in the half yearly compliance reports.
44. The pits in the abandoned quarries and in the mined area shall be used for activities like water harvesting, aqua culture etc. in an eco friendly manner.
45. If Government land is partly or fully used for mining, the area shall be returned at the end of lease period after mine closure with separate demarcation with suitable survey marks.
46. Any accident occurring in the mined out area after the lease period due to negligence in carrying out safety measures and non-closure , will lead to suspension of all EC obtained for mining by the Proponent.
47. In case of transfer of EC the matter shall be intimated and approval from the

Authority shall be obtained as per the existing norms.

48. The proponent shall submit Half Yearly Compliance Reports (1st of June & 1st of December) on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall be simultaneously sent to the respective Regional Office of Ministry of Environment, Forests and Climate Change, Govt. of India and also to the Office of State Environment Impact Assessment Authority (SEIAA). The proponent has to submit Environmental statement in form V of Environment (Protection) Rules 1986 to SPCB on 31st March every year.
49. The project authorities should extend full cooperation to the officer (s) from the Regional Office of MOEF & CC located at Bangalore/SEAC/SPCB/CPCB/dept of Mining and Geology, while monitoring compliance of the stipulated conditions, by furnishing the requisite data/information/monitoring reports.
50. The above conditions shall prevail notwithstanding anything to the contrary, in consistent, or simplified, contained in any other permit, license on consent given by any other authority for the same project.
51. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the Environment Clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
52. The EC given will be withdrawn at any time if the area is declared high hazardous by the SDMA.
53. The Environmental Clearance will be subject to the final order of the courts on any pending litigation related to the land or project, in any court of law.
54. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

55. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
56. The SEIAA may revoke or suspend the order, for non implementation of any of the specific or any of the above conditions. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
57. As per regulation no. 106(2) of metalliferous mines regulation under Mine act, the height of any bench shall not exceed six meters and breadth shall not be less than the height.

Sd/-

**Administrator, SEIAA
For Member Secretary, SEIAA**

To,

Sri. C.Krishna Pillai,
Melathu Lakshmi Bhavan,
Thazhakkara P.O,
Alappuzha - 690102

Copy to,

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4th Floor, E&F Wing, II Block, Koramangala, Bangalore-560034.(through e-mail: rosz.bng-mefcc@gov.in)
2. The Additional Chief Secretary to Government, Environment Department, Government of Kerala
3. The Director, Directorate of Environment & Climate Change, 4th Floor KSRTC Bus Terminal, Thampanoor, Thiruvananthapuram, Kerala 695001.
4. The District Collector, Thiruvananthapuram
5. The Director, Mining & Geology, Thiruvananthapuram -4.
6. The Member Secretary, Kerala State Pollution Control Board
7. The District Geologist, Thiruvananthapuram
8. The Tahsildhar, Neyyattinkara Taluk, Thiruvananthapuram District
9. The Secretary, Perumpazhuthoor Grama panchayath, Thiruvananthapuram
10. The Chairman, SEIAA.
11. Website.
12. S/f
13. O/c

Signature Not Verified

Digitally signed by Dr. Venu V IAS
Member Secretary
Date: 7/20/2022 3:05:33 PM

Annexure R4 (g)

നം: 670/ഡിഒപിറ്റിഎ/എം/19.

മൈനിംഗ് & ജിയോളജി വകുപ്പ്
 ജില്ലാ കാര്യാലയം, പത്തനംതിട്ട
 മിനി സിവിൽ സ്റ്റേഷൻ, ആറന്മുള പി.ഒ.
 ഫോൺ: 0468-2317119
 ഇമെയിൽ: geo.pat.dmg@kerala.gov.in
 തീയതി: 11.7.2019

ജിയോളജിസ്റ്റ്
 പത്തനംതിട്ട.

ശ്രീ.സി. കൃഷ്ണപിള്ള,
 മേലേത്ത് ലക്ഷ്മി ഭവൻ
 തഴക്കര പി.ഒ.,
 ആലപ്പുഴ.

സർ,

വിഷയം: ഖനിയും ഖനിജങ്ങളും -ചെറുകിട ധാതു -കരിങ്കല്ല്- കാറിയിംഗ് പെർമിറ്റിനുള്ള അപേക്ഷ
 - ലെറ്റർ ഓഫ് ഇന്റൻ്റ് നൽകുന്നതു - സംബന്ധിച്ച്

- സൂചന: 1. 2015 ലെ കെ.എം.എം.സി. ചട്ടങ്ങൾ.
 2. താങ്കളുടെ 22.3.2019 ലെ അപേക്ഷ

മേൽ സൂചനകൾ ശ്രദ്ധിക്കുക. മല്ലപ്പള്ളി താലൂക്കിൽ എഴുമറ്റൂർ വില്ലേജിൽ ബ്ലോക്ക്- 27 ൽ
 റീ.സ.നം. 283/1pt, 283/2pt, 283/4, 296/3pt ൽപ്പെട്ട 97.05 ആർസ് സ്ഥലത്തുനിന്നും 2015ലെ
 കെ.എം.എം.സി. ചട്ടങ്ങൾ പ്രകാരം കരിങ്കല്ല് ഖനനത്തിന് കാറിയിംഗ് പെർമിറ്റ് നൽകുന്നതിനായി സൂചന
 (2) പ്രകാരം താങ്കൾ സമർപ്പിച്ച അപേക്ഷ അനുസരിച്ച് ഈ ആഫീസിൽ നിന്നും നടത്തിയ സ്ഥലപരിശോധനയുടെ
 അടിസ്ഥാനത്തിൽ, താഴെപ്പറയുന്ന അധികരേഖകൾ ഹാജരാക്കുന്ന പക്ഷം, ടി സ്ഥലത്ത് കാറി
 യിംഗ് പെർമിറ്റ് നൽകുവാൻ ഈ ആഫീസ് തീരുമാനിച്ചിട്ടുണ്ടെന്ന വിവരം അറിയിക്കുന്നു.
 ഹാജരാക്കേണ്ട അധികരേഖകൾ:-

1. പൊല്യൂഷൻ കൺട്രോൾ ബോർഡിൽനിന്നുള്ള കൺസന്റ്
2. എക്സ്പ്ലോസീവ് ലൈസൻസ്. ടി ലൈസൻസിൽ ഖനനാനുമതിക്കായി അപേക്ഷിച്ച സ്ഥലത്തിന്റെ എല്ലാ സർവ്വേ നമ്പരുകളും കാണിച്ചിരിക്കണം
3. ബന്ധപ്പെട്ട തദ്ദേശസ്വയംഭരണസ്ഥാപനത്തിൽനിന്നുള്ള ഡി & ഒ ട്രെയ്ഡ് ലൈസൻസ്
4. പാരിസ്ഥിതികാനുമതി.
5. മേൽ പരാമർശിച്ചിരിക്കുന്ന അപേക്ഷാ സ്ഥലത്തിനുവേണ്ടി RQP തയ്യാറാക്കിയ മൈനിംഗ് പ്ലാൻ.

സൂചന (1) ചട്ടങ്ങൾ പ്രകാരം, കാറിപ്രവർത്തനത്തിനുള്ള മറ്റേതെങ്കിലും അനുമതിപത്രം/ ലൈസൻസ് അനുവദിക്കുന്നതിന് ബന്ധപ്പെട്ട അധികാരികൾക്ക് ഈ ലെറ്റർ ഓഫ് ഇന്റൻ്റ്, പര്യാപ്തമാണെന്നുകൂടി അറിയിക്കുന്നു. എല്ലാ അനുമതി പത്രങ്ങളിലും, ലൈസൻസുകളിലും, ക്ലിയറൻസുകളിലും സർവ്വേ നമ്പർ, ഏരിയ എന്നിവ വ്യക്തമായി കാണിക്കേണ്ടതാണ്.



വിശ്വസ്തതയോടെ,
(Handwritten Signature)
 ജിയോളജിസ്റ്റ്

- പകർപ്പ്:
1. സെക്രട്ടറി, എഴുമറ്റൂർ ഗ്രാമപഞ്ചായത്ത്
 2. പൊല്യൂഷൻ കൺട്രോൾ ബോർഡ്, പത്തനംതിട്ട.
 3. ഡെപ്യൂട്ടി ചീഫ് കൺട്രോളർ ഓഫ് എക്സ്പ്ലോസീവ്സ്, എറണാകുളം

Annexure R4 (g)

No.670/DOPTA/M/19

Geologist.

Pathanamthitta.

To,

Mr. C. Krishnapilla.

Lakshmi Bhavan

Thajakara P.O

Alappuzha

Subject: Mines and Minerals-Minor Minerals-Gravel-Quarrying Permit Application for –
Issue of Letter of Intent -Regarding.

References : 1. KMMC Rules, 2015.
2. Your application dated 22.03.2019.

Follow the instructions above. Block-27 in Ezhumatoor Village, Mallapally Taluk, Res.No. 283/1, 283/2, 283/4, 283/3 from an area of 97.05 ars and from this office as per your application under reference (2) for grant of quarrying permit for quarrying of granite under KMC Rules, 2015 If additional documents are produced on the basis of site inspection, this office has decided to grant quarrying permit at above place.

Documents to be produced:

1. Consent from Pollution Control Board.
2. Explosive License. The License must show all the survey numbers of the area for which mining permission is applied for.
3. D & O trade license from the concerned local authority.
4. Environmental clearance.
5. Mining plan prepared by Njhaja for the above mentioned application area.

Ref(1) It is also hereby intimated that this Letter of Intent is sufficient for the concerned authorities to grant any other permit/license for quarrying as per the Rules. Survey number and area should be clearly shown on all permits, licenses and clearances.

yours sincerely,

Geologist.

Annexure R4 (h)

നം:63/2024

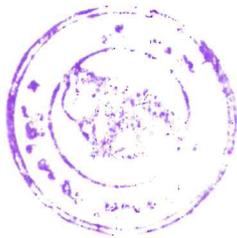
വില്ലേജാഫീസ് : എഴുമറ്റൂർ

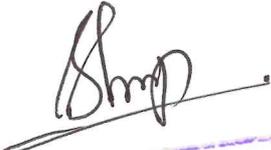
തീയതി : 10.07.2024

സാക്ഷ്യ പത്രം

മല്ലപ്പള്ളി താലൂക്കിൽ, എഴുമറ്റൂർ വില്ലേജിൽ, റീസർവ്വേ ബ്ലോക്ക് നം : 27 ൽ സർവ്വെ നം : 283/1, 283/2, 283/4, 296/3 എന്നിവയിൽപെട്ട, ശ്രീ ഫഹദ്.കെ.സലീം, കോട്ടായമണ്ണിൽ , ചുങ്കപ്പാറ എന്നയാളുടെ പേരിലുള്ള പുരയിടത്തിൽ ഉണ്ടായിരുന്ന 3 വീടുകൾ 15/10/2022 ൽ പൊളിച്ച് നീക്കിയിട്ടുള്ള വിവരം സാക്ഷ്യപ്പെടുത്തുന്നു.

പൊല്യൂഷൻ കൺട്രോൾ ബോർഡിൽ ഹാജരാക്കുന്നതിനായി ഈ സാക്ഷ്യപത്രം അനുവദിക്കുന്നു.




VILLAGE OFFICER
EZHUMATTOOR

Annexure R4 (h)

ENGLISH TRANSLATION OF LETTER NO. 63/2024 DATED 10.07.2024 FROM VILLAGE OFFICER EZHUMATTOOR

Mallappally Taluk, Ezhumattoor Village, Resurvey Block No: 27 bearing Survey Nos: 283/1, 283/2, 283/4 and 296/3 of 3 houses in the homestead in the name of Mr. Fahad-K.Salim Chungappara, Kottayamannil Demolition Confirmed on 15.10 .2022.

This certificate allows for submission to the Pollution Control Board.

Village Officer
Ezhumattoor



കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
KERALA STATE POLLUTION CONTROL BOARD

ജില്ലാ ഓഫീസ്, OPP ജനറൽ ആശുപത്രി, KK Nair Road, കുന്തിക്കോട്ടത്തിൽബിൽഡിങ്, പത്തനംതിട്ട-689 646
DISTRICT OFFICE, OPP.GENERAL HOSPITAL, KK NAIR ROAD, BEHIND AVG MOTORS, PATHANAMTHITTA689645



web site: www.keralapcb.nic.in – for Online registration, visit-krocmms.nic.in or keralapcbonline.com

ഭരണഭാഷ - മാതൃഭാഷ

KSPCB/PT/ICO/10008181/2022

08.04.2024

സ്വീകർത്താവ്
സെക്രട്ടറി
എഴുമറ്റൂർ ഗ്രാമപഞ്ചായത്ത്

വിഷയം : എഴുമറ്റൂർ ഗ്രാമ പഞ്ചായത്ത്- കരിങ്കൽ ഖനനം നടത്തുന്നതിന് അനുവാദം ലഭിക്കുന്നത് സർപ്പിച്ച അപേക്ഷ അപാകതകൾ അറിയിക്കുന്നത് സംബന്ധിച്ച്.

- സൂചന : (1) KSPCB/PT/ICO/10008181/2022 നമ്പരായി 20.09.2022 തീയതിയിൽ ശ്രീ. സി.കൃഷ്ണപിള്ള എന്നയാൾക്ക് 31.07.2025 തീയതി വരെ നൽകിയിട്ടുള്ള പ്രവർത്തനാനുമതി.
- (2) ആ ഓഫീസിലെ ജെ സി 2-1481/2024 നമ്പർ 08.04.2024 തീയതിയിലെ കത്ത്.

സർ,

സൂചനയിലേക്ക് ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചന (1) പ്രകാരം ശ്രീ. സി.കൃഷ്ണപിള്ള മേലേത്ത് ലക്ഷ്മി ഭവനം, തഴക്കര എന്നയാൾക്ക് ബോർഡിൽ നിന്നും ബോർഡിന്റെ നിലവിലെ മാനദണ്ഡ പ്രകാരം 31.07.2025 തീയതി വരെ കാലാവധിയുള്ള അനുമതി നൽകിയിട്ടുണ്ട്. പരിസ്ഥിതി ക്ലിയറൻസ് (Environmental Clearance) നൽകുന്നത് SEIAA ആണ്. ആയതിനാൽ പരിസ്ഥിതി ക്ലിയറൻസിൽ ഉള്ള നിർദ്ദേശങ്ങൾ പാലിച്ചിട്ടുണ്ടോയെന്ന് പരിശോധിക്കുന്നതിന് ബോർഡിന് സാധിക്കുകയില്ല. എന്ന വിവരം അറിയിച്ചുകൊള്ളുന്നു.

വിശ്വസ്തതയോടെ,

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

**ENGLISH TRANSLATION OF LETTER DATED 08.04.2024 ISSUED TO SECRETARY
EZHUMATTOOR GRAMAPANCHAYATH**

KSPCB/PT/ICO/10008181/2022

08.04.2024

To,

Secretary

Ezhumattoor Grama Panchayat

Reference :-

1. Consent no KSPCB/PT/ICO/10008181/2022 Dated 20.09.2022 Operating permit issued up to 31.07.2025 to Mr. C. Krishnapilla
2. Letter No. JC 21481/2024 dated 08.04.2024 from that office

Attention is drawn to the references. As per Ref (1) Mr. C.Krishnapillai Meleth Lakshmi Bhavanam, Thazhakkara has been granted permission by the Board upto 31.07.2025 as per the current norms of the Board. Environmental clearance is given by SEIAA. Therefore, the board cannot verify whether the instructions contained in the environmental clearance have been followed.

Yours faithfully

Environmental Engineer